

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

**CP(IB) No.747/7/HDB/2019
AND
IA (IBC) 1153/2024 in CP(IB) No.747/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Rajvir Industries Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1153/2024

Learned Counsel Mr.Dishit Bhattacharjee for the Applicant, Learned Resolution Professional Mr.K.Murali Krishna Prasad and Learned Counsel Ms.JVL Bharathi for the Resolution Professional present physically. Having filed the affidavit Learned Resolution Professional and Learned Counsel for the Resolution Professional who are present physically have asserted that they would sincerely endeavour to make the payment within 10 days from today, the same is recorded. Call on 09.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)